

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO THIRTEENTH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Ninth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Ninth Lok Sabha)

ELEVENTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Eleventh Report.

2. The Committee met on 2 January, 1991 for—

I. Examination of the following Constitution (Amendment) Bills under Rule, 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1990 (*Amendment of article 171*) by Shri H. C. Srikantaiah.
- (2) The Constitution (Amendment) Bill, 1990 (*Insertion of new article 16A, etc.*) by Shri P. R. Kumaramangalam.
- (3) The Constitution (Amendment) Bill, 1990 (*Amendment of article 15*) by Shri Mullappally Ramachandran.
- (4) The Constitution (Amendment) Bill, 1990 (*Amendment of Eighth Schedule*) by Shri Harish Rawat.
- (5) The Constitution (Amendment) Bill, 1990 (*Amendment of Fifth Schedule*) by Shri Kusuma Krishnamurthy.
- (6) The Constitution (Amendment) Bill, 1990 (*Amendment of Eighth Schedule*) by Shri Ramashray Prasad Singh.
- (7) The Constitution (Amendment) Bill, 1990 (*Amendment of article 371*), by Dr. Venkatesh Kabthey.
- (8) The Constitution (Amendment) Bill, 1990 (*Amendment of article 324, etc.*) by Shri K. Ramamurthy.
- (9) The Constitution (Amendment) Bill, 1990 (*Amendment of article 316, etc.*) by Shri K. Ramamurthy.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

III. Allocation of time under rule 294(1) (e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 4 January, 1991.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1990 (*Amendment of article 171*) by Shri H.C. Srikantaiah.

The Bill seeks to amend article 171 of the Constitution with a view to enabling teachers of primary and middle level schools recognised by the State Government to vote in elections for electing representatives to the Legislative Council of a State.

After considering the Bill at some length, the Committee postponed further consideration thereof to their next sitting.

- (2) The Constitution (Amendment) Bill, 1990 (*Insertion of new article 16A, etc.*) by Shri P.R. Kumaramangalam.

The Bill seeks to insert a new article 16A in the Constitution with a view to making the right to work a fundamental right.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1990 (*Amendment of article 15*) by Shri Mullappally Ramachandran.

The Bill seeks to amend article 15 of the Constitution with a view to providing that no citizen shall be discriminated against or be subjected to any liability or restriction in regard to access to shops, hotels, etc. or to the use of wells, roads, etc. on the ground of his language.

After considering the Bill at some length, the Committee postponed further consideration thereof to their next sitting.

- (4) The Constitution (Amendment) Bill, 1990 (*Amendment of Eighth Schedule*) by Shri Harish Rawat.

The Bill seeks to substitute new Schedule for the Eighth Schedule to the Constitution with a view to including Dogri, Garhwali, Kumaoni and Nepali languages in the Schedule.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 1990 (*Amendment of Fifth Schedule*) by Shri Kusuma Krishnamurthy.

The Bill seeks to amend the Fifth Schedule to the Constitution with a view to providing for restriction on sale or transfer of land belonging to Scheduled Tribes and for adequate compensation in case of acquisition of their land and to include the existing laws on the rights of the Scheduled Tribes in respect of their land in the Ninth Schedule to the Constitution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (6) The Constitution (Amendment) Bill, 1990 (*Amendment of Eighth Schedule*) by Shri Ramashray Prasad Singh.

The Bill seeks to amend Eighth Schedule to the Constitution with a view to including Konkani and Manipuri languages in it.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (7) The Constitution (Amendment) Bill, 1990 (*Amendment of article 371*) by Dr. Venkatesh Kabthey.

The Bill seeks to amend article 371 of the Constitution with a view to providing for the establishment of a separate Development Board for the backward Konkani region of Maharashtra State besides the Vidharbha and Marathwada regions.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (8) The Constitution (Amendment) Bill, 1990 (*Amendment of article 324, etc.*) by Shri K. Ramamurthy.

The Bill seeks to amend article 324, etc. of the Constitution with a view to provide that the superintendence, direction and control of the preparation of electoral rolls and the conduct of elections to panchayats and other local bodies shall also be vested in the Election Commission so that elections to these bodies are held regularly and in a fair manner. It also proposes to make elections to panchayats and other local bodies as a Central subject by its inclusion in the Union List of the Seventh Schedule to the Constitution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move leave to introduce the Bill.

- (9) The Constitution (Amendment) Bill, 1990 (*Amendment of article 316, etc.*) by Shri K. Ramamurthy.

The Bill seeks to amend articles 316 and 318 of the Constitution with a view to providing that the power of appointment of Chairman and other members of State Public Service Commission should rest with the President instead of the Governor of the State concerned.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to nine Bills specified in the Appendix.

5. After considering all aspects of the Bills, the Committee recommend that (i) The Code of Criminal Procedure (Amendment) Bill, 1990 (*Amendment of sections 125 and 127*) by Shri Nathu Singh, (ii) The Constitution (Amendment) Bill, 1990 (*Amendment of article 371*) by Shri Vamanrao Mahadik, and (iii) The Mahatma Gandhi University Bill, 1990 by Shri Radha Mohan Singh, be placed in category 'A' and all the remaining six Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allocation of time to Resolutions

6. The Committee recommend allocation of time to resolutions as follows :

- | | |
|---|---------|
| (1) Resolution by Shri Mitrasen Yadav regarding places of religious significance. | 2 hours |
| (2) Resolution by Shri Pyarelal Khandelwal regarding manufacture of atom bomb. | 2 hours |
| (3) Resolution by Shri Bhogendra Jha regarding industrial policy. | 2 hours |

Recommendations

7. The Committee recommend that—

- (i) Sarvashri P.R. Kumaramangalam, Harish Rawat, Kusuma Krishnamurthy, Ramashray Prasad Singh, Dr. Venkatesh Kabthey and Shri K. Ramamurthy be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;
January 2, 1991

Pausa 12, 1912 (Saka)

SHIVRAJ V. PATIL,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended
1.	2.	3	4	5
1.	The Code of Criminal Procedure (Amendment) Bill, 1990 (<i>Amendment of sections 125 and 127</i>) by Shri Nathu Singh.	63 of 1990	A	2 hours
2.	The Constitution (Amendment) Bill, 1990 (<i>Amendment of article 371</i>) by Shri Vamanrao Mahadik.	109 of 1990	A	2 hours
3.	The Mahatma Gandhi University Bill, 1990 by Shri Radha Mohan Singh.	132 of 1990	A	2 hours
4.	The Constitution (Amendment) Bill, 1990 (<i>Amendment of articles 84 and 173</i>) by Shri Y.S. Rajasekhar Reddy.	139 of 1990	B	1½ hours
5.	The Constitution (Amendment) Bill, 1990 (<i>Amendment of articles 343 and 348</i>) by Shri Bhogendra Jha.	148 of 1990	B	1½ hours
6.	The Youth Welfare Bill, 1990 by Shri Ramashray Prasad Singh.	150 of 1990	B	1½ hours
7.	The Constitution (Amendment) Bill, 1990 (<i>Substitution of new article for article 57</i>) by Shri Ramashray Prasad Singh.	146 of 1990	B	1½ hours
8.	The Constitution (Amendment) Bill, 1990 (<i>Amendment of Eighth Schedule</i>) by Shri Janak Raj Gupta.	149 of 1990	B	1½ hours
9.	The Forest Bill, 1990 by Shri Chandubhai Deshmukh.	154 of 1990	B	1½ hours

LOK SABHA

REVISED LIST OF BUSINESS

Friday, January 4, 1991/Pausa 14, 1912 (Saka)

PART I

GOVERNMENT BUSINESS

(From 11 A.M. to 3.30 P.M.)

QUESTIONS

1. QUESTIONS entered in separate list to be asked and answers given.
2. SHORT NOTICE QUESTION No. 1 entered in separate list to be asked and answer given by the Minister of Commerce.

PAPERS TO BE LAID ON THE TABLE

3. SHRI DEVI LAL to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1989-90.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1989-90.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1989-90 together with Audit Report thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Management of Agricultural Extension, Hyderabad, for the year 1989-90 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Centre for Management of Agricultural Extension, Hyderabad, for the year 1989-90.

4. SHRI SUBRAMANIAN SWAMY to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 1989-90 along with Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the

Government on the working of the Federation of Indian Export Organisations, New Delhi, for the year 1989-90.

- (3) A copy of the Supreme Court Judges (Travelling Allowance) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 979 (E) in Gazette of India dated the 18th December, 1990 under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958.

5. SHRI YASHWANT SINHA to lay on the Table—

- (1) A copy of the Note dated 12 October, 1990 recorded by the then Minister of Law and Justice, Shri Dinesh Goswami regarding refund of excise duty to manufacturers (Hindi and English versions)
- (2) A statement (Hindi and English versions) regarding particulars of refund claims sanctioned involving Rupees one crore or more from 21 March to 24 August, 1990.
- (3) A statement (Hindi and English versions) regarding particulars of refund claims sanctioned involving Rupees 50 lakhs to Rupees one crore from 21 March to 24 August, 1990.

6. SHRI MANUBHAI KOTADIA to lay on the Table—

- (1) A copy of the Notification No. S.O. 845(E) (Hindi and English versions) published in Gazette of India dated the 6th November, 1990 declaring that the Highway starting from Siliguri on National Highway No. 31 passing through Kurseong and terminating at Darjeeling to be a National Highway under section 10 of the National Highways Act, 1956.
- (2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Shipping Corporation of India Limited for the year 1989-90 within the stipulated period of nine months after the close of the Accounting year.
- (3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1989-90 within the stipulated period of nine months after the close of the Accounting year.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Dredging Corporation of India Limited, Visakhapatnam for the year 1989-90.
- (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1989-90.
- (ii) Annual Report of the Central Inland Water Trans-

- port Corporation Limited, Calcutta, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1989-90.
- (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1989-90.
- (ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tuticorin Port Trust for the year 1989-90.
- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Bombay Port Trust for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Port Trust for the year 1989-90.
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Port Trust for the year 1989-90.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cochin Port Trust for the year 1989-90.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jawaharlal Nehru Port Trust for the year 1989-90.
- (10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Port Trust for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions)

by the Government on the working of the Calcutta Port Trust for the year 1989-90.

- (11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Madras Port Trust for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madras Port Trust for the year 1989-90.
- (12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visakhapatnam Port Trust for the year 1989-90.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Training of Highway Engineers, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Training of Highway Engineers, New Delhi.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1988-89 together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Transport Corporation, New Delhi, for the year 1988-89.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Inland Waterways Authority of India for the year 1989-90.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madras Dock Labour Board for the year 1989-90.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kandla Dock Labour Board for the year 1989-90.

- (20) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trust Act, 1963:—
- (i) Annual Accounts of the Tuticorin Port Trust for the year 1989-90 together with Audit Report thereon.
 - (ii) Review by the Government on the working of the Tuticorin Port Trust for the year 1989-90.
- (21) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the National Water Development Agency for the year 1988-89 within the stipulated period of nine months after the close of the Accounting year.
- (22) A copy of the Brahmaputra Board (Resolving of Disputes with the States) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 58 in Gazette of India dated the 28th January, 1990 under section 30 of the Brahmaputra Board Act, 1980.
- (23) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963 :—
- (i) G.S.R. 874(E) published in Gazette of India dated the 31st October, 1990 approving the Tuticorin Port Trust Employees' (Educational Assistance) Regulations, 1990.
 - (ii) G.S.R. 902(E) published in Gazette of India dated the 12th November, 1990 approving the Kandla Port Trust Employees' (Temporary Service) Amendment Regulations, 1990.
 - (iii) G.S.R. 904(E) published in Gazette of India dated the 14th November, 1990 approving the Cochin Port Employees' (Grant of Advance for building of Houses etc.) Amendment Regulations, 1990.
 - (iv) G.S.R. 905(E) published in Gazette of India dated the 14th November, 1990 approving the Kandla Port Employees' (Reimbursement of Tuition Fees) Amendment Regulations, 1990.
 - (v) G.S.R. 906(E) published in Gazette of India dated the 15th November, 1990 approving the Visakhapatnam Port Trust Employees' (Educational Assistance) Regulations, 1990.
- (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
- (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1988-89.
 - (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English

versions) of the National Ship Design and Research Centre, Visakhapatnam, for the year 1989-90 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by Government on the working of the National Ship Design and Research Centre, Visakhapatnam, for the year 1989-90.

7. SHRI ASHOKE KUMAR SEN to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Mineral Exploration Corporation Limited for the year 1989-90.
- (ii) Annual Report of the Mineral Exploration Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Hindustan Zinc Limited for the year 1989-90.
- (ii) Annual Report of the Hindustan Zinc Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Bharat Gold Mines Limited for the year 1989-90.
- (ii) Annual Report of the Bharat Gold Mines Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Vijayanagar Steel Limited for the year 1989-90.
- (ii) Annual Report of the Vijayanagar Steel Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Neelachal Ispat Nigam Limited, Bhubaneswar, for the year 1989-90.
- (ii) Annual Report of the Neelachal Ispat Nigam Limited, Bhubaneswar, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Sponge Iron India Limited, for the year 1989-90.
- (ii) Annual Report of the Sponge Iron India Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Hindustan Copper Limited for the year 1989-90.
- (ii) Annual Report of the Hindustan Copper Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (h) (i) Review by the Government on the working of the National Mineral Development Corporation Limited for the year 1989-90.
- (ii) Annual Report of the National Mineral Development Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government on the working of the Metal Scrap Trade Corporation Limited for the year 1989-90.
- (ii) Annual Report of the Metal Scrap Trade Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government on the working of the National Aluminium Company Limited for the year 1989-90.
- (ii) Annual Report of the National Aluminium Company Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

8. SMT. MANEKA GANDHI to lay on the Table—

- (1) A copy of the Environment (Protection) Third Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 742(E) in Gazette of India dated the 30th August, 1990 under section 26 of the Environment (Protection) Act, 1986.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wildlife Institute of India, Dehradun, for the year 1989-90.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Promotion of Wastelands Development, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Society for Promotion of Wastelands Development, New Delhi, for the year 1989-90.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 1989-90 under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Pollution Control Board, Delhi, for the year 1989-90.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 1989-90 together with Audit Report thereon

under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1989-90.
- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

9. DR. SANJAY SINGH to lay on the Table —

- (1) A copy of the Indian Telegraph (Third Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 933(E) in Gazette of India dated the 3rd December, 1990 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1989-90 within the stipulated period of nine months after the close of the Accounting year.

10. SHRI JAYANTILAL VIRCHANDBHAI SHAH to lay on the Table —

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :—
 - (a) (i) A statement regarding Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1987-88.
 - (ii) Annual Report of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1988-89.
 - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1989-90.
 - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) A statement regarding Review by the Government on

- the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1988-89.
- (ii) Annual Report of the Karnataka Dairy Development Corporation, Bangalore, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1987-88.
- (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1983-84.
- (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1983-84 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a), (b) and (d) to (f) of item No. (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1989-90.
- (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1989-90.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1989-90.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Cooperative Limited, Pune, for the year 1989-90 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Heavy Engineering Cooperative Limited, Pune, for the year 1989-90.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Dairy Federation of India Limited, Anand, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Dairy Federation of India Limited, Anand, for the year 1989-90.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Union of India for the year 1989-90.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India for the year 1989-90 together with Audit Report thereon.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Tobacco Grower's Federation Limited, Anand, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Tobacco Grower's Federation Limited, Anand, for the year 1989-90.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1989-90.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1989-90 together with Audit Report thereon.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Cooperative Spinning Mills Limited for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Federation of Cooperative Spinning Mills Limited for the year 1989-90.
- (13) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 1988-89 along with Audited Accounts.

- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Notification No. S.O. 946(E) (Hindi and English versions) published in Gazette of India dated the 17th December, 1990 containing Order indicating the supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States / Union Territories Commodity Board during the period from 1st October, 1990 to 31st March, 1991 (Rabi 90-91 Session) under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

11. SHRI RAM BAHADUR SINGH to lay on the Table —

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1989-90.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Rural Development, Hyderabad, for the year 1989-90.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development Hyderabad, for the year 1989-90 together with Audit Report thereon.

12. SHRI DIGVIJAY SINGH to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:—
- (i) G.S.R. 717(E) published in Gazette of India dated the 20th August, 1990 together with an explanatory memorandum regarding exemption from payment of foreign travel tax to every passenger in transit who leaves India by the next available flight for onward travel to a place outside India provided the stay of such passenger in India is less than 24 hours.
- (ii) G.S.R. 718(E) published in Gazette of India dated the 20th August, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Y.V. Malyshev, Vice President of U.S.S.R. and a member of the delegation who visited India from the 13th to 21st August, 1990, from the payment of Foreign Travel Tax.
- (iii) G.S.R. 722(E) published in Gazette of India dated the 22nd August, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Qi. Huaiyuan, Vice Minister of Foreign Affairs of the People's Republic of China and eight members of the delegation who visited India from 26th to 27th August, 1990, from the payment of Foreign Travel Tax.

- (iv) G.S.R. 723(E) published in Gazette of India dated the 22nd August, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Qi. Huaiyuan, Vice Minister of Foreign Affairs of the People's Republic of China and eight members of the delegation who visited India from 30th August, 1990 to 1st September, 1990, from the payment of Foreign Travel Tax.
- (v) G.S.R. 736(E) published in Gazette of India dated the 23rd August, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Raul S. Manglapus, Secretary for Foreign Affairs of Philippines and one member of the delegation who visited India from 23rd to 24th August, 1990, from the payment of Foreign Travel Tax.
- (vi) G.S.R. 740(E) published in Gazette of India dated the 29th August, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. George Vassiliou, President of the Republic of Cyprus and six members of the delegation who visited India from 2nd to 5th September, 1990, from the payment of Foreign Travel Tax.
- (vii) G.S.R. 741(E) published in Gazette of India dated the 29th August, 1990 together with an explanatory memorandum regarding exemption to His Excellency Dr. Najibullah, President of the Republic of Afghanistan and forty five members of the delegation who visited India from 29th to 31st August, 1990, from the payment of Foreign Travel Tax.
- (viii) G.S.R. 756(E) published in Gazette of India dated the 5th September, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Rasnid Saleem Al-Ameeri, Kuwaiti Minister of Oil who visited India from 4th to 6th September, 1990, from the payment of Foreign Travel Tax.
- (ix) G.S.R. 776(E) published in Gazette of India dated the 14th September, 1990 together with an explanatory memorandum regarding exemption to Mrs. Gro Harlem Brundtland, Former Prime Minister of Norway and Mr. Brundtland on their visit to India from 18th to 22nd September, 1990, from the payment of Foreign Travel Tax.
- (x) G.S.R. 777(E) published in Gazette of India dated the 14th September, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. France Albert Rene, President of Republic of Seychelles and four members, of the delegation who visited India from 24th to 26th September, 1990 from the payment of Foreign Travel Tax.
- (xi) G.S.R. 809(E) published in Gazette of India dated the 24th September, 1990 together with an explanatory

memorandum making certain amendments to Notification No. 34/FTT/90 dated the 14th September, 1990.

- (xii) G.S.R. 830(E) published in Gazette of India dated the 10th October, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Hun Sen, Prime Minister of Cambodia and fifteen members of the delegation who visited India from 6th to 12th October, 1990, from the payment of Foreign Travel Tax.
- (xiii) G.S.R. 840(E) published in Gazette of India dated the 15th October, 1990 together with an explanatory memorandum regarding exemption to His Excellency Dr. Nelson Mandela, Deputy President of the African National Congress of South Africa, Mrs. Mandela and twelve members of the delegation who visited India from 15th to 19th October, 1990, from the payment of Foreign Travel Tax.
- (xiv) G.S.R. 851(E) published in Gazette of India dated the 22nd October, 1990 together with an explanatory memorandum regarding exemption to every passenger performing an international journey by air for the purpose of Haj Pilgrimage from the payment of Foreign Travel Tax.
- (xv) G.S.R. 864(E) published in Gazette of India dated the 25th October, 1990 together with an explanatory memorandum regarding exemption to Hon'ble Mr. R. Chongo, Minister of Commerce and Industry of the Republic of Zambia and five member of the delegation who visited India from 24th to 29th October, 1990, from the payment of Foreign Travel Tax.
- (xvi) G.S.R. 873(E) published in Gazette of India dated the 30th October, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Jiri Dienstbier, Deputy Prime Minister and Minister of Foreign Affairs of Czech and Slovak Federal Republic and five members of the delegation who visited India from 30th October to 2nd November, 1990, from the payment of Foreign Travel Tax.
- (xvii) G.S.R. 920(E) published in Gazette of India dated the 22nd November, 1990 together with an explanatory memorandum regarding exemption to His Majesty Jigme Singye Wangchuck, King of Bhutan and twelve members of the delegation who visited India from 23rd to 27th November, 1990, from the payment of Foreign Travel Tax.
- (xviii) G.S.R. 923(E) published in Gazette of India dated the 26th November, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr Krishna Prasad Bhattarai, Prime Minister of Nepal and ten members of the delegation who visited India from 24th to 26th November, 1990, from the payment of Foreign Travel Tax.

(2) A copy each of the following Notifications (Hindi and English versions) under Sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

- (i) G.S.R. 710(E) published in Gazette of India dated the 16th August, 1990 together with an explanatory memorandum making certain amendments to Notification No. 102/90-Central Excises dated the 11th May, 1990.
- (ii) G.S.R. 712(E) published in Gazette of India dated the 16th August, 1990 together with an explanatory memorandum seeking to raise the value of two-wheelers of engine capacity not exceeding 25 cc from Rs. 3,000 to Rs. 3,500 for determining the eligibility for concessional rate of duty.
- (iii) G.S.R. 748(E) published in Gazette of India dated the 3rd September, 1990 together with an explanatory memorandum extending the validity of Notification No. 207/87-CE, dated the 9th September, 1987 without any time limit.
- (iv) G.S.R. 749(E) published in Gazette of India dated the 3rd September, 1990 together with an explanatory memorandum seeking to exempt broken tiles which are in the nature of scrap and are not capable of being used as tiles from the whole of the basic excise duty.
- (v) G.S.R. 751(E) published in Gazette of India dated the 3rd September, 1990 together with an explanatory memorandum seeking to exempt portion prints of feature films falling within Chapter 37 of the Central Excise Tariff Act, 1985 from the whole of the duty of excise thereon.
- (vi) G.S.R. 780(E) published in Gazette of India dated the 17th September, 1990 together with an explanatory memorandum seeking to extend the facility of set off of central excise duty/countervailing duty paid on dimethyl acetamide towards payment of Central excise duty on acrylic fibre.
- (vii) G.S.R. 788(E) published in Gazette of India dated the 17th September, 1990 together with an explanatory memorandum seeking to exempt maplitho paper and kraft paper required for braille press against an indent placed by the National Institute of Visually Handicapped, Dehradun, from the whole of the duty of excise leviable thereon.
- (viii) G.S.R. 789(E) published in Gazette of India dated the 17th September, 1990 together with an explanatory memorandum seeking to include three more specified tool rooms and institutions.
- (ix) G.S.R. 790(E) published in Gazette of India dated the 17th September, 1990 together with an explanatory memorandum seeking to include the word 'Limestone' in the table annexed to the Notification.
- (x) G.S.R. 791(E) published in Gazette of India dated the 17th September 1990 together with an explanatory

memorandum seeking to provide concessional rate of excise duty of Rs. 60 per KL on raw naphtha/natural gasoline liquified when used in the manufacture of pentanes and heptanes.

- (xi) G.S.R. 794(E) published in Gazette of India dated the 18th September, 1990 together with an explanatory memorandum seeking to exempt NGL spiked into crude petroleum by any unit from the whole of the excise duty leviable thereon.
- (xii) G.S.R. 814(E) published in Gazette of India dated the 1st October, 1990 together with an explanatory memorandum seeking to exempt mineral oil falling under Chapter 27 of the Central Excise Tariff, when manufactured by reprocessing of waste or used lubricating oil from the whole of the duty of excise leviable thereon.
- (xiii) G.S.R. 842(E) published in Gazette of India dated the 16th October, 1990 together with an explanatory memorandum seeking to exempt duty on naphthalene falling under sub-heading No. 2902.00, when manufactured from duty paid naphthalene falling under sub-heading No. 2702.40 from the whole of the duty of excise leviable thereon.
- (xiv) G.S.R. 847(E) published in Gazette of India dated the 16th October, 1990 together with an explanatory memorandum seeking to exempt capital goods, when supplied to a manufacturer-exporter holding an import licence for importing the said capital goods, from the whole of the duty of excise leviable thereon.
- (xv) G.S.R. 881(E) published in Gazette of India dated the 1st November, 1990 together with an explanatory memorandum seeking to change the present basic duty of 15 per cent *ad valorem* on sodium hydroxide (caustic soda) lye by a specific duty of Rs. 1300/- per tonne on the basis of the weight of caustic soda (excluding the weight of the aqueous medium) contained in aqueous solution of caustic soda.
- (xvi) G.S.R. 885(E) published in Gazette of India dated the 1st November, 1990 together with an explanatory memorandum seeking to prescribe installed capacity limits on daily as well as annual basis for unlicensed cement units and licensed capacity limit on annual basis for licensed cement units for availment of concessional rate of excise duty of Rs. 90/- per tonne.
- (xvii) G.S.R. 888(E) published in Gazette of India dated the 1st November 1990 together with an explanatory memorandum seeking to prescribe an excise duty of Rs. 8.50 per kilogram on polyester staple fibre and tow, including tops thereof, when they are manufactured out of Dimethyl Terephthalate or Terephthalic Acid, imported under an advance licence issued under the Import (Control) Order, 1955.
- (xviii) G.S.R. 913(E) published in Gazette of India dated the 16th November, 1990 together with an explanatory

- memorandum seeking to exempt Ball point pens including refills for ball point pens and parts thereof from the whole of the duty of excise leviable thereon.
- (xix) G.S.R. 914(E) published in Gazette of India dated the 16th November, 1990 together with an explanatory memorandum seeking to prescribe a basic excise duty of Rs. 175 per Kg. in respect of primary gold converted from any form of gold.
- (xx) G.S.R. 915(E) published in Gazette of India dated the 16th November, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 53/86-CE, dated the 10th February, 1986.
- (xxi) G.S.R. 916(E) published in Gazette of India dated the 16th November, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 228/88-CE, dated the 6th July, 1988.
- (xxii) G.S.R. 826(E) published in Gazette of India dated the 9th October, 1990 together with an explanatory memorandum providing that in accordance with the general practice that was prevalent at the relevant time, the duty of excise and the special duty of excise not paid in respect of tapes /strips shall not be required to be paid under section 3 of the first-mentioned act, during the period from 1st March, 1987 to 31st May, 1989.
- (xxiii) G.S.R. 827(E) published in Gazette of India dated the 9th October, 1990 together with an explanatory memorandum seeking to waive excise duty on dye intermediates, pharmaceutical products, pigments, synthetic organic dyestuff leather tanning agents for the period from 6th October, 1986 to 19th March, 1990.
- (xxiv) G.S.R. 859(E) published in Gazette of India dated the 24th October, 1990 together with an explanatory memorandum providing excise duty on synthetic tow, shall not be required to be paid during the period from the 28th February, 1986 to the 31st May, 1988.
- (xxv) G.S.R. 886(E) published in Gazette of India dated the 1st November, 1990 together with an explanatory memorandum seeking to waive whole of the excise duty on Rifampicin and formulation of Rifampicin with Isoniazid during the period from the 18th January, 1989 to 15th May, 1989.
- (xxvi) G.S.R. 898(E) published in Gazette of India dated the 8th November, 1990 together with an explanatory memorandum providing that the duty of excise and the special duty of excise on Di-ethylene glycol terephthalate of Di-glycol terephthalate when consumed captively in the manufacture of polyester chips shall not be required to be paid during the period from the 28th February, 1986 to the 28th February, 1989.
- (xxvii) G.S.R. 899(E) published in Gazette of India dated the 8th December, 1990 together with an explanatory memorandum providing that the basic excise duty and

the special excise duty on mineral oil when manufactured by reprocessing of waste or used lubricating oil, shall not be required to be paid during the period prior to the 1st October, 1990.

(xxviii) G.S.R. 900(E) published in Gazette of India dated the 8th November, 1990 together with an explanatory memorandum providing that the duty of excise and the special duty of excise on pyrazolone, an intermediate product when consumed captively in the manufacture of the bulk drug analgin I.P., shall not be required to be paid during the period from the 28th February, 1986 to the 29th February, 1988.

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 739(E) published in Gazette of India dated the 29th August, 1990 together with an explanatory memorandum seeking to include additional bonded area in the Madras Export Processing Zone.
- (ii) G.S.R. 894(E) published in Gazette of India dated the 6th November, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 13-Customs / 81 dated the 9th February, 1981.
- (iii) G.S.R. 895(E) published in Gazette of India dated the 6th November, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 159 / 90-Customs, dated the 30th March, 1990.
- (iv) G.S.R. 896(E) published in Gazette of India dated the 6th November, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 160 / 90-Customs, dated the 30th March, 1990.
- (v) G.S.R. 767(E) published in Gazette of India dated the 7th September, 1990 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa*.
- (vi) G.S.R. 813(E) published in Gazette of India dated the 28th September, 1990 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa*.
- (vii) G.S.R. 939(E) published in Gazette of India dated the 10th December, 1990 together with an explanatory memorandum regarding revised rate of exchange for conversion of Dutch Guilders into Indian currency or *vice-versa*.

(4) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:—

- (i) The Income Tax (Thirteen Amendment) Rules, 1990 published in Notification No. S.O. 648(E) in Gazette of India dated the 23rd August, 1990.
- (ii) The Income-Tax (Certificate Proceedings) (Third

Amendment) Rules, 1990 published in Notification No. S.O. 702(E) in Gazette of India dated the 12th September, 1990.

- (iii) The Income-tax (Fourteenth Amendment) Rules, 1990 published in Notification No. S.O. 878(E) in Gazette of India dated the 20th November, 1990.
 - (iv) The Income-tax (Fifteenth Amendment) Rules, 1990 published in Notification No. S.O. 879(E) in Gazette of India dated the 21st November, 1990.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (i) The Indian Bank Officer Employees' (Conduct) Regulations, 1976 published in Notification No. SRC / 223 / 467 / 89 in Gazette of India dated the 2nd December, 1989 together with a corrigendum thereto dated the 15th September, 1990.
 - (ii) The Bank of India Officer Employees' (Conduct) Amendment Regulations, 1989 published in Notification No.A / III / IV / 58-90 in Gazette of India dated the 20th October, 1990.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 63 of the State Bank of India (Subsidiary Banks) Act, 1959:—
- (i) Notification No. SBD / 667 published in Gazette of India dated 24th March, 1990 regarding amendments to State Bank of India (Subsidiary Banks) Officers Service Regulations.
 - (ii) Notification No. 21 published in Gazette of India dated the 27th January, 1990 making certain amendments to Regulation 20 and 61(1) of the subsidiary Banks General Regulations, 1959.
- (7) A copy of the National Savings Scheme (Second Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. 988(E) in Gazette of India dated the 20th December, 1990 under sub-section (3) of section 15 of the Government Savings Bank Act, 1873.
- (8) A copy of the Deposit Scheme for Retiring Employees of Public Sector Companies, 1991 (Hindi and English versions) published in Notification No. 2 / 19 / 89-NS.II in Gazette of India dated the 12th December, 1990.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the National Insurance Company Limited, Calcutta, for the year 1989-90.
 - (ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Govern-

ment on the working of the General Insurance Corporation of India, Bombay, for the year 1989-90.

- (ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Oriental Insurance Company Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) A statement regarding Review by the Government on the working of the New India Assurance Company Limited, Bombay, for the year 1989-90.
- (ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) A statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year 1989-90.
- (ii) Annual Report of the United India Insurance Company Limited, Madras, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with Audited Accounts of the General Fund for the year 1989-90, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Development Bank of India for the year 1989-90.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year 1989-90 along with a statement of Assets and Liabilities and Profit and Loss Accounts of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India for the year 1989-90.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India for the year 1989-90 along with Audited Accounts under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.
- (ii) A copy of the Review (Hindi and English versions) by

the Government on the working of the Export-Import Bank of India for the year 1989-90.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Reconstruction Bank of India for the year 1989-90 along with Audited Accounts under sub-section (5) of section 29 and sub-section (5) of section 34 of the Industrial Reconstruction Bank of India Act, 1984.
- (ii) A copy of Review (Hindi and English versions) by the Government on the working of the Industrial Reconstruction Bank of India for the year 1989-90.
- (14) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—
- (i) Report on the working and activities of the Punjab National Bank for the year 1989-90 along with Accounts and Auditors' Report thereon.
- (ii) Report on the working and activities of the Allahabad Bank for the year 1989-90 along with Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the UCO Bank for the year 1989-90 along with Accounts and Auditor's Report thereon.
- (iv) Report on the working and activities of the Indian Overseas Bank for the year 1989-90 along with Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the New Bank of India for the year 1989-90 along with Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Punjab and Sind Bank for the year 1989-90 along with Accounts and Auditor's Report thereon.
- (15) A copy each of the following Annual Reports (Hindi and English versions):—
- (i) Report of the Malaprabha Grameena Bank, Dharwad for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (ii) Report of the Nainital Almora Kshetriya Gramin Bank, Nainital for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (iii) Report of the Thungabhadra Gramin Bank, Bellary for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (iv) Report of the Kalahandi Anchalika Gramya Bank, Bhawanipatna for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (v) Report of the Shri Venkateswara Grameena Bank, Chittoor for the year 1989-90 together with accounts and the Auditor's Report thereon.
- (vi) Report of the Manipur Rural Bank, Imphal for the

- year 1989-90 together with Accounts and the Auditor's Report thereon.
- (vii) Report of the Samyut Kshetriya Gramin Bank, Azamgarh for the year 1989-90 together with accounts and the Auditor's Report thereon.
 - (viii) Report of the Puri Gramya Bank, Pipli for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (ix) Report of the Cuttack Gramya Bank, Cuttack for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (x) Report of the Gomti Gramin Bank, Jaunpur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xi) Report of the Damoh Panna Sagar Kshetriya Gramin Bank, Damoh for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xii) Report of the Vaishali Kshetriya Gramin Bank, Muzaffarpur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xiii) Report of the Mallabhum Gramin Bank, Muzaffarpur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xiv) Report of the Tulsi Gramin Bank, Banda for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xv) Report of the Haryana Kshetriya Gramin Bank, Banda for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xvi) Report of the Kisan Gramin Bank, Budaun for the year 1989-90 Together with Accounts and the Auditor's Report thereon.
 - (xvii) Report of the Godavari Grameena Bank, Rajahmundry for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xviii) Report of the Netravati Grameena Bank, for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xix) Report of the Allahabad Kshetriya Gramin Bank, Allahabad for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xx) Report of the Howrah Gramin Bank, Howrah for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xxi) Report of the Bhandra Gramin Bank, Bhandra for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xxii) Report of the Bhitwara Ajmer Kshetriya Gramin Bank, Bhitwara together with Accounts and the Auditor's Report thereon.

- (xxiii) Report of the Ka Bank Nongkyndong Ri Khasi Jaintia, Shillong for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxiv) Report of the Marwar Gramin Bank, Pali for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxv) Report of the Giridih Kshetriya Gramin Bank, for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxvi) Report of the Sarayu Gramin Bank, Lakhimpur Kheri for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxvii) Report of the Kshetriya Gramin Bank, Hoshangabad for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxviii) Report of the North Malabar Gramin Bank, for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxix) Report of the Gorakhpur Kshetriya Gramin Bank, Gorakhpur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxx) Report of the Alwar Bharatpur Anchalik Gramin Bank, Bharatpur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxxi) Report of the Kalpatharu Grameena Bank, Tinkur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxxii) Report of the Aravali Kshetriya Gramin Bank, Swai Modhopur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxxiii) Report of the Banaskantha Mehsana Gramin Bank, Patna for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxxiv) Report of the Shivalik Kshetriya Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxxv) Report of the Pithoragarh Kshetriya Gramin Bank, Pithoragarh for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxxvi) Report of the Jaipur Nagaur Aanchalik Gramin Bank, Jaipur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxxvii) Report of the Malwa Gramin Bank, Bangrur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxxviii) Report of the Bareilly Kshetriya Gramin Bank, Bareilly for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxxix) Report of the Raebareli Kshetriya Gramin Bank, Bareilly for the year 1989-90 together with Accounts and the Auditor's Report thereon.

- (xl) Report of the Mithila Kshetriya Gramin Bank, Laheriasarai for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xli) Report of the Sagar Gramin Bank, Calcutta for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xlii) Report of the Bhojpur Rehtas Gramin Bank, Arrah for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xliii) Report of the Mahakaushal Kshetriya Gramin Bank, Narsinghpur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xliv) Report of the Sharda Gramin Bank, Satna for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xlv) Report of the Basti Gramin Bank, Basti for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xlvi) Report of the Palamau Kshetriya Gramin Bank, Daltenganj for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xlvii) Report of the Kshetriya Kisan Gramin Bank, Mainpuri for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xlviii) Report of the Begusarai Kshetriya Gramin Bank, Begusarai for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xlix) Report of the Bastar Kshetriya Gramin Bank, Jagdalpur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (i) Report of the Kapurthala Firozpur Kshetriya Gramin Bank, Kapurthala for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (ii) Report of the Jamnagar Rajkot Gramin Bank, Jamnagar for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (iii) Report of the Kolar Gramin Bank, for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (iiii) Report of the Faridkot Bathinda Kshetriya Gramin Bank, Bathinda for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (liv) Report of the Rewa Sidhi Gramin Bank, Rewa for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lv) Report of the Arunachal Pradesh Rural Bank, Pasighat for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lvi) Report of the Bijapur Grameena Bank, Bijapur for

- the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (lvii) Report of the Dewas Shanjapur Kshetriya Gramin Bank, Dewas for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lviii) Report of the Patilputra Gramin Bank, Patna for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lix) Report of the Krishna Grameena Bank, Gulbarga for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lx) Report of the Vindhyavasini Gramin Bank, Mirzapur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lxi) Report of the Vallalar Gramya Bank, Cuddalore for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lxii) Report of the Nagaland Rural Bank, Kohima for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lxiii) Report of the Dhankanal Gramin Bank, Dhankanal for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lxiv) Report of the Alaknanda Gramin Bank, Pauri Garhwal for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lxv) Report of the Baitarani Gramya Bank, Baripada for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lxvi) Report of the Bhagalpur Banka Kshetriya Gramin Bank, Bhagalpur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lxvii) Report of the Vidisha Bhopal Kshetriya Gramin Bank, Vidisha for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lxviii) Report of the Santhal Parganas Gramin Bank, Dunke for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lxix) Report of the Cauvery Grameena Bank, Mysore for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lxx) Report of the Chitanya Grameena Bank, Tenali, Guntur Dist. for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lxxi) Report of Rushikulya Gramya Bank, Berhampur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lxxii) Report of the Surguja Kshetriya Gramin Bank, Ambikapur for the year 1989-90 together with Accounts and the Auditor's Report thereon.

- (lxxiii) Report of the Madhubani Kshetriya Gramin Bank, Madhubani for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lxxiv) Report of the Nalanda Gramin Bank, Nalanda for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lxxv) Report of the Koraput Panchabati Gramya Bank, Jay-pore for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lxxvi) Report of the Subansiri Gaonlia Bank, North Lakhimpur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lxxvii) Report of the Thar Anchalik Gramin Bank, Jodhpur for the year 1989-90 together with Accounts and the Auditors Report thereon.
 - (lxxviii) Report of the Ratnagiri Sindudurg Gramin Bank, Ratnagiri for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (16) A copy of the Review * (Hindi and English versions) by the Government on the working of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1989-90.
13. SHRI SHANTILAL PURUSHOTTAM DAS PATEL to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Minerals and Ores Group-II (Inspection) (Amendment) Rules, 1990 published in Notification No. S.O. 1561 in Gazette of India dated the 2nd June, 1990.
 - (ii) The Export Inspection Agency (Recruitment) (Amendment) Rules, 1990 published in Notification No G.S.R. 396 in Gazette of India dated the 30th June, 1990.
 - (iii) The Export (Quality Control and Inspection) (Amendment) Rules, 1990 published in Notification No. S.O. 2537 in Gazette of India dated the 29th September, 1990.
 - (iv) The Export (Quality Control and Inspection) (Amendment) Rules, 1990 published in Notification No. S.O. 2714 in Gazette of India dated the 20th October, 1990.
 - (v) The Export of Basmati Rice (Quality Control and Inspection) Rules, 1990 published in Notification No. S.O. 2539 in Gazette of India dated the 29th September, 1990.
 - (vi) The Export of Frozen Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1990 published in Notification No. S.O. 2717 in Gazette of India dated the 20th October, 1990.
 - (vii) The Export of Canned Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1990 published in Notification No. S.O. 2718 in Gazette of India dated the 20th October, 1990.

* The Annual Report was laid on the Table on the 10th August, 1990.

- (viii) **S.O. 805 (E) published in Gazette of India dated the 19th October, 1990 directing that sub-section (d) of section 6 of the Export (Quality Control and Inspection) Act, 1963 shall not apply to export of Footwear and Footwear Components by Star Trading Houses, Trading Houses and Export Houses recognised by the Central Government.**
 - (ix) **S.O. 763 (E) published in Gazette of India dated the 6th October, 1990 directing that sub-section (d) of section 6 of the Export (Quality Control and Inspection) Act, 1963 shall not apply to export of Engineering Products by Star Trading Houses, Trading Houses and Export Houses recognised by the Central Government.**
 - (x) **The Export of Dried Fish Inspection (Amendment) Rules 1990 published in Notification No. S.O. 2836 in Gazette of India dated the 10th November, 1990.**
- (2) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
- (a) (i) **Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1989-90.**
 - (ii) **Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
 - (b) (i) **Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1989-90.**
 - (ii) **Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
 - (c) (i) **Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1989-90.**
 - (ii) **Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
 - (d) (i) **Review by the Government on the working of the Cashew Corporation of India Limited, New Delhi, for the year 1989-90.**
 - (ii) **Annual Report of the Cashew Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
- (3) (i) **A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, for the year 1989-90 along with Audited Accounts.**

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gem and Jewellery Export Promotion Council for the year 1989-90.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English version) by the Government on the working of the Indian Diamond Institute, Surat, for the year 1989-90.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1989-90.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Engineering Export Promotion Council, for the year 1989-90.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council, for the year 1989-90.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council for the year 1989-90 together with Audit Report thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Cochin, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cashew Export Promotion Council of India, Cochin, for the year 1989-90.
- (9) A statement (Hindi and English versions) correcting reply given on the 31st August, 1990 to Unstarred Question No. 3823 by Shri Ajit Kumar Panja, M.P. regarding export performance of big industries.

14. SHRI JAI PARKASH to lay on the Table—

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.—

- (1) Review by the Government on the working of the Hindustan Organic Chemicals Limited for the year 1989-90.
- (2) Annual Report of the Hindustan Organic Chemicals Limited for the year 1989-90 along with Audited

Accounts and comments of the Comptroller and Auditor General thereon.

REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

15. SHRI SHIVRAJ V. PATIL

SHRI K. PRADHANI to present the Eleventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

MINUTES OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

16. SHRI SHIVRAJ V. PATIL

SHRI K. PRADHANI to lay on the Table Minutes (Hindi and English versions) of the Eleventh sitting of the Committee on Private Members' Bills and Resolutions held during the current session.

REPORTS AND MINUTES OF THE ESTIMATES COMMITTEE

17. SHRI JASWANT SINGH

SHRI HANNAN MOLLAH to present the following:—

- (i) Fourteenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Environment and Forests—Forest Research Institute, Dehradun and Minutes of the sittings of the Committee relating thereto.
 - (ii) Fifteenth Report (Hindi & English versions) of the Estimates Committee on the Ministry of Finance (Department of Economic Affairs)—Board for Industrial and Financial Reconstruction and Minutes of the sittings of the Committee relating thereto.
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REPORT OF COMMITTEE ON PUBLIC UNDERTAKINGS

18. SHRI BASUDEB ACHARIA

PROF. SAIF-UD-DIN SOZ to present the Eighth Report (Hindi and English versions) of the Committee on Public Undertakings on Action taken by Government on the recommendations contained in their Fifty-seventh Report (Eighth Lok Sabha) on Food Corporation of India—Despatches of sub-standard wheat.

REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

19. SHRI G.M. LODHA

SHRI CHHAVI RAM ARGAL to present the Third Report (Hindi and English versions) of the Committee on Subordinate Legislation.

REPORTS OF THE COMMITTEE ON GOVERNMENT ASSURANCES

20. DR. VIJAY KUMAR MALHOTRA **SHRIMATI SUBHASHINI ALI** to present the Seventh, Eighth, Ninth, Tenth and Eleventh Reports (Hindi and English versions) of the Committee on Government Assurances.

STATEMENT BY MINISTER OF PARLIAMENTARY AFFAIRS

21. SHRI SATYA PRAKASH MALAVIYA to make a statement regarding Government Business for the week commencing the 7th January, 1991.

LEGISLATIVE BUSINESS
Bill to be introduced

22. SHRI YASHWANT SINHA to move for leave to introduce a Bill further to amend the Reserve Bank of India Act, 1934.
ALSO to introduce the Bill.

Reserve Bank of India (Amendment) Bill.

STATEMENT REGARDING ORDINANCE

23. SHRI YASHWANT SINHA to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Reserve Bank of India (Amendment) Ordinance, 1990.

LEGISLATIVE BUSINESS

Bills for consideration and passing

24. SMT. MANEKA GANDHI to move that the Bill to provide for public liability insurance for the purpose of providing immediate relief to the persons affected by accident occurring while handling any hazardous substance and for matters connected therewith or incidental thereto, be taken into consideration.

Public Liability Insurance Bill.

(Amendments printed on separate lists to be moved)

ALSO to move that the Bill be passed.

25. DR. SUBRAMANIAN SWAMY to move that the Bill to determine the conditions of service of the Chief Election Commissioner and other Election Commissioners and for matters connected therewith or incidental thereto, be taken into consideration.

Chief Election Commissioner and other Election Commissioners (Conditions of Service) Bill.

(Amendment printed on separate list to be moved)

ALSO to move that the Bill be passed.

DISCUSSION UNDER RULE 193

26. **FURTHER DISCUSSION** on the continued rise in prices of essential commodities in the country, raised by Shri Basudeb Acharia on 2 January, 1991.

LEGISLATIVE BUSINESS

Bills for consideration and passing

Rehabilitation
Council of India
Bill.

27. **SHRI RAMJI LAL SUMAN** to move that the Bill to provide for the constitution of the Rehabilitation Council of India for regulating the training of rehabilitation professionals and the maintenance of a Central Rehabilitation Register and for matters connected therewith or incidental thereto, be taken into consideration.

ALSO to move that the Bill be passed.

Jute Manufactures
Development Council
(Amendment)
Bill.

28. **SHRI HUKUMDEO NARAYAN YADAV** to move that the Bill to amend the Jute Manufactures Development Council Act, 1983, be taken into consideration.

ALSO to move that the Bill be passed.

Salary and Allowances of Leaders
of Opposition in
Parliament
(Amendment) Bill.

29. **SHRI SATYA PRAKASH MALAVIYA** to move that the Bill further to amend the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977, be taken into consideration.

(Amendment printed on separate list to be moved)

ALSO to move that the Bill be passed.

STATUTORY RESOLUTION

*30. **SHRI SUBODH KANT SAHAY** to move the following Resolution:—

“That this House approves the Proclamation issued by the President on the 27th November, 1990 under article 356 of the Constitution in relation to the State of Assam.”

SUPPLEMENTARY DEMANDS FOR GRANTS (ASSAM)

*31. **DISCUSSION AND VOTING** on the Supplementary Demands for Grants for 1990-91 in respect of Assam. *(Printed on Separate list)*

(Cut motions printed on separate lists to be moved)

* Item Nos. 30 and 31 to be discussed together.

LEGISLATIVE BUSINESS

*Contingent Notice of Bill**Assam Appropriation Bill for introduction, consideration and passing*

32. SHRI YASHWANT SINHA to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1990-91.

ALSO to introduce the Bill.

33. SHRI YASHWANT SINHA to move that the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1990-91, be taken into consideration.

ALSO to move that the Bill be passed.

Ⓒ Assam Appropriation Bill.

PART II

PRIVATE MEMBERS' BUSINESS

(From 3.30 P.M. to 6 P.M.)

MOTION

34. SHRI K. PRADHANI

SHRI RAMESHWAR PRASAD to move the following:—

“That this House do agree with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th January, 1991.”

RESOLUTIONS

35. A list showing Private Members' Business has already been issued.

NEW DELHI;

January 3, 1991

Pausa 13, 1912 (Saka)

K.C. RASTOGI,
Secretary-General.

Ⓒ To be taken up in case all Supplementary Demands for grants (Assam) for 1990-91, are voted.